

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 107
(IB)-353(PB)/2022

IN THE MATTER OF:

Bank of Baroda	...	Applicant/Petitioner
Vs		
IBD Universal Pvt Ltd Corporate Guarantor of M/s. NIIL Infrastructure Private Limited Principal Borrower	...	Respondent

Order under Section 7 of the Insolvency & Bankruptcy Code, 2016 (CIRP).

Order delivered on 03.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner	:	Mr. Vishal Ganda, Adv, Ms. Devina Bhandari, Adv.
For the ERP	:	Mr. Iswar Mohapatra, Advocate for Erstwhile RP
For the RP	:	Mr. Sajjan Kumar Dokania, Erstwhile Resolution Professional and Applicant

ORDER

New IA-3322/2024

Notice of the application be issued to the respondent(s)/non-applicant(s), returnable **on 06.08.2024.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)